

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

ITA No.275/Agr/2024
Assessment Year: 2013-14

Smt. Sonal Jain, 3/19, C/2, Sita Kunj, Behind Civil Court, Civil Lines, Agra.	Vs.	Income-tax Officer, Ward 1(1)(2), Agra.
PAN : AGWPJ7406K		
(Appellant)		(Respondent)

Assessee by	Sh. Anurag Sinha, Advocate
Department by	Sh. Sukesh Kumar Jain, CIT(DR)

Date of hearing	03.02.2025
Date of pronouncement	03.02.2025

ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for assessment year 2013-14, arises against the Commissioner of Income Tax (Appeals)/National Faceless Appeal Centre [in short, the "CIT(A)/NFAC"], Delhi's DIN and order no. ITBA/NFAC/S/250/2024-25/1065540606(1), dated 11.06.2024 involving proceedings under section 147 r.w.s. 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. The assessee appears to have filed his application dated 28.01.2025 for withdrawal of the instant appeal, as under:

“In above mentioned case the appellant filed appeal against under section 147/144 of the Act on 05.08.2024.

1. That in the meantime, the "VSVS" Scheme was introduced by the Government of India with a stated of resolution of Tax Disputes.

2. Accordingly upon being advised, Assessee filed an Application under the "VSVS" Scheme vide Acknowledgement dated 08.01.2025. Xerox copy of Form No. 1 is filed herewith and marked as Annexure- "A".

Therefore, till Form No. 4 is issued by the Designated Authority the hearing in appeal may kindly be kept in abeyance.”

3. Learned departmental representative submits that he has no objection to the instant withdrawal application per se. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn, subject to all just exceptions.

Order pronounced in the open court on 3rd February,2025.

**Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER**

**Sd
(SATBEER SINGH GODARA)
JUDICIAL MEMBER**

Dated: 3rd FEB., 2025.

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra